

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 123**

**COMP.APPL/103(CH)2024**  
**And**  
**CP No. 10/Chd/Hry/2024**  
**(Main Matter on 31.05.2024)**

**IN THE MATTER OF:**

**Rajul Bhardwaj**

...

**Appellant**

**Versus**

**Culture Home Developers Private ...  
Limited**

**Respondent**

**Under Section: 241(1), 242(4), CA 2013**

**Rule: 11 of NCLT, 2016**

**Order delivered on 06.05.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 07.05.2024.

Sd/-  
**Court Officer**